

Question

(a) whether the Cochin Shipyard is facing financial crisis;

(b) if so, the details thereof; and

(c) the measures being taken to help the shipyard to tide over the crisis?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) :

(a) Yes, Sir.

(b) Cochin Shipyard Limited has incurred a cumulative loss of Rs. 167.00 crores including cash loss of Rs. 43.27 crores upto 31-3-1991.

(c) Various measures for improving the financial health of the Shipyard which include revision of the pricing formula, restructuring of capital base, import duty concessions etc. are under consideration.

PLYING OF PRIVATE BUSES ON DTC ROUTES

1468. SHRI MADAN LAL KHURANA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether private buses plying under the Delhi Transport Corporation (DTC) keep the earnings with themselves and are a source of revenue loss to the DTC;

(b) if so, whether the Government propose to bring back the private buses on kilometer scheme and if not, the reasons therefor;

(c) whether the DTC has filed any objection before the State Transport Authority, Delhi on the grant of S.T.A. permits to private operators to ply their buses on parallel routes; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) :

(a) and (b). The private buses supplementing DTC services under the 'Earn and Keep' Scheme are keeping the

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earnings with themselves. Government do not propose to bring back the private buses under Kilometer Scheme as there were a number of problems in the operation of the Scheme including :—

(1) Frequent demands for changes in routes;

(2) Frequent demands for increase in the fare structure; and

(3) Irregular operations by the private operators.

(c) and (d) Since 1-7-1989, no objections have been filed by the DTC before the State Transport Authority, Delhi on the grant of STA Permits to private operators.

EXCISE DUTY EVASION BY DEALERS OF FIREWORKS AND SAFETY MATCHES IN TAMIL NADU

1469. SHRI MADAN LAL KHURANA : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 7482 on April, 28, 1989 and state :

(a) whether the pending cases of Central Excise Duty evasion have since been adjudicated;

(b) if so, the details thereof and the amount of revenue collected therefrom and

(c) how many more cases of Central Excise duty evasion by the manufacturers and dealers of fireworks and safety matches in Tamil Nadu have come to notice during 1989-90 and 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) and (b) 84 out of the 86 cases of evasion of Central Excise duty in respect of Fireworks and Safety Matches in Tamil Nadu detected during the year 1988-89 have been adjudicated. An amount of Rs. 4.92 lakhs has been confirmed out of which Rs. 3.10 lakhs has already been realised.

(c) 312 cases in 1989-90 and 307 cases in 1990-91 have come to the notice where